

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 122**  
**(IB)-163(PB)/2020**

**IN THE MATTER OF:**

M/s. Neha Roadways

Vs.

Kee Projects Ltd.

.... Petitioner

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 27.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:-**

For the Petitioner -

**ORDER**

None is present. In the interest of justice, hearing is deferred to 26.03.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

27.02.2020  
Aarti Makker